

(2024) 02 UK CK 0008

In the Uttarakhand High Court

Case No : Writ Petition (CRL) No. 132 Of 2024

Sonam And Another

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 12-02-2024

Acts Referred:

Citation : (2024) 02 UK CK 0008

Hon'ble Judges : Ritu Bahri, CJ;Manoj Kumar Tiwari, J

Bench : Division Bench

Advocate : Sachin Kumar Sharma, J.S. Virk

Final Decision : Disposed Of

Judgement

Ritu Bahri, CJ

1. In this case, as per the High School Examination Certificate-2017 (Annexure No. 2), the date of birth of Sonam (petitioner no. 1) is 10.03.2002. Vikas Kumar's (petitioner no. 2) High School Examination Certificate-2014, at Page No. 16, shows that the date of birth of Vikas Kumar is 15.05.1998. They have given their respective affidavits, and the certificate of marriage is annexed as Annexure No. 1.

2. Notice of motion.

3. Mr. J.S. Virk, learned Deputy Advocate General for the State of Uttarakhand accepts notice on behalf of respondent nos. 1 & 2.

4. Keeping in view the above facts, this Writ Petition is disposed of, giving direction to respondent-authorities to give protection to the petitioners, in case they approach them.

5. Let certified copy of this order be provided to learned counsel for the parties, as per Rules, today itself.

6. Pending application(s), if any, also stand disposed of accordingly.